GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA STARRED QUESTION NO.130 TO BE ANSWERED ON THE 27TH DECEMBER, 2017

ONE RANK ONE PENSION

*130. ADV. CHINTAMAN NAVASHA WANAGA: SHRI DEEPENDER SINGH HOODA:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether the Government has implemented One Rank One Pension (OROP) scheme and if so, the details including the present status thereof;

(b) the details of budgetary allocation, revised estimates and actual expenditure incurred on the implementation of OROP during the last three years and the current year, year-wise;

(c) whether there is disagreement amongst some of the Ex-servicemen with the present model of OROP and if so, the details thereof;

(d) the details of steps taken to engage them in a dialogue and resolve the issue; and

(e) the objectives of constitution of the Justice Narsimha Reddy Commission on OROP and its key recommendations along with the status of their implementation?

<u>ANSWER</u>

MINISTER OF DEFENCE j{kk ea=h

(SMT. NIRMALA SITHARAMAN) **1/4 Jherh fueZyk lhrkje.k**)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 130 FOR ANSWER ON 27.12.2017

(a) to (e): The Government had issued orders for implementation of One Rank One Pension (OROP) on 07.11.2015. As on 30.09.2017, a sum of Rs.10,722.49 crore has been released to 20,42,892 Defence Forces Pensioners / Family Pensioners in four installments.

Payment of arrears on account of implementation of OROP order dated 07.11.2015 is made from Defence Pension Budget Estimates. Out of total pension budget, there is no separate allocation / budgeting towards OROP. However, out of the total Pension Budget, year-wise details of actual expenditure made on release of arrears of OROP are as under:

Financial year	Amount disbursed on account of OROP Arrears
2015-16	Rs. 2,861.55 Crores
2016-17	Rs. 5,370.61 Crores
2017-18	Rs. 2,490.33 Crores (upto 30.09.2017)
Total:	Rs. 10,722.49 Crores

Some Ex-Servicemen Associations have been demanding changes in methodology for fixation of pension, periodicity of its revision, coverage of future Pre-mature retirees (PMR) cases, etc. The Government appointed One Member Judicial Committee (OMJC) on OROP to look into anomalies, if any arising out of implementation of OROP on 14.12.2015. The Terms of Reference of the Committee was as under:-

To examine and make recommendations on references received from the Central Government on the following matters:-

- Measures for the removal of anomalies that may arise in implementation of the OROP Letter No.12(1)/2014/D(Pen/Pol)/ Part-II, dated 7.11.2015.
- (ii) Measures for the removal of anomalies that may arise out of inter-service issues of the three forces due to implementation of OROP order ibid.
- (iii) Implications on service matters.
- (iv) Any other matter referred by the Central Government on implementation of the OROP or related issues.

In making its recommendations, the Committee shall take into account the financial impact of its recommendations.

Around 3200 representations for addressing the anomalies on OROP were received from individuals / Associations which were examined and issues referred to the Judicial Committee on OROP for its recommendations. The Committee submitted its report on 26.10.2016. An Internal Committee has been constituted by the Government on 19.07.2017 to examine the recommendations of OMJC with respect to feasibility and financial aspects.
